

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 125
CP-21/ND/2020

IN THE MATTER OF:

Rohit Gupta	...	Applicant
Vs.		
M/s Hibiscus Wellness Pvt. Ltd.	...	Respondent

Order under Section 241-242

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anand Bajpai, Advocate
For the Respondent :

ORDER

Mr. Anand Bajpai, Learned Counsel whose Vakalatnama is on record states that he has been instructed by the Petitioner to apply for withdrawal of this petition. Hence requests for allow withdrawing the application. Request is granted. The petition is allowed to be withdrawn, thereby **CP-21/ND/2020** stands **withdrawn and disposed of**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA